BEFORE THE NATIONAL GREEN TRIBUNAL

PRINCIPAL BENCH, NEW DELHI

EXECUTION APPLICATION NO. 23/2023

IN

ORIGINAL APPLICATION NO. 75/2023

(IA NO. 645/2023)

IN THE MATTER OF:

JAISHREE BANSAL ...APPLICANT

VERSUS

UTTARPRADESH POLLUTION CONTROL BOARD ...RESPONDANT

INDEX

S. no.	Particulars	PAGE NO.
1.	**ACTION TAKEN REPORT** ON BEHALF OF DISTRICT MAGISTRTAE, GHAZIABAD	2-4
2.	**ANNEXURE R1** **True copy of the letter dated 28.06.2024 by District Magistrate to Municipal Commissioner, Ghaziabad**	5-6

THROUGH COUNSEL

BHANWAR PAL SINGH JADON

DATE: 02.07.2024
PLACE: NEW DELHI

BEFORE THE NATIONAL GREEN TRIBUNAL

PRINCIPAL BENCH, NEW DELHI

EXECUTION APPLICATION NO. 23/2023

IN

ORIGINAL APPLICATION NO. 75/2023

(IA NO. 645/2023)

IN THE MATTER OF:

JAISHREE BANSAL ...APPLICANT

VERSUS

UTTARPRADESH POLLUTION CONTROL BOARD ...RESPONDANT

ACTION TAKEN REPORT

MOST RESPECTFULLY SHOWETH:

1. That the above captioned matter was listed before this Hon'ble Tribunal on 19.01.2024, where in this Hon'ble Tribunal was pleased to pass the following order:

Para 4. Learned Counsel appearing for the Municipal Corporation has pointed out that a policy has been framed i.e. Uttar Pradesh State Solid Waste Management Policy by the Urban Development Department, Government of Uttar Pradesh for remediation of the solid waste and thesaid policy defines the roles and responsibility of the District Magistrate(Page 433) as under: -

"II. Roles & Responsibilities of District Magistrate: -

a. *Facilitate identification and allocation of suitable land as per clause (f) of rules 11 of Solid Waste Management Rules, 2016 for setting up solid waste processing and disposal facilities to local authorities in his district in close coordination with the Secretary-in- charge of State Urban Development Department.*

b. *The arrangement for land for processing or disposal of solid waste in every local body should be arranged as per the provisions of the Government Order No: 4520/Nau-8- 2017-153J/2017 dated 10th October, 2017 in next six months.*

c. *Review the performance of local bodies, at least once in a quarter on waste segregation, processing, treatment and disposal and take corrective measures in consultation with the Commissioner orDirector of local bodies and Secretary-in- charge of the State Urban Development."*

Para 5. Referring to the above, it has been pointed out that it is the responsibility of the District Magistrate, Ghaziabad to provide land for the purpose of making arrangement for processing of the waste. The Commissioner, Municipal Corporation present today has stated that ameeting was held with the District Administration and an area of 15hectares of land has been identified but, in that area, a small piece of land is private land which is to be purchased from the land owner and this process is going on. The Commissioner has stated that the process of obtaining that land will be completed within a period of 6-7 months.

Para 7. Let further action taken report by the Commissioner, Municipal Corporation as also the action taken report by District Magistrate, Ghaziabad be filed at least one week before the next date of hearing by e- mail at judicial-ngt@gov.in preferably in the form of searchable PDF/OCR Support PDF and not in the form of Image PDF.

2. It is submitted that in the consonance of Government Order NO. 2221/Nau-5-18-352Sa/2016 dated 29.06.2018 and sub-rule (f) of rule 11 of Solid Waste Management Rules,2016 in respect of Ghaziabad, it was expected to provide land for setting up a waste to energy plant (Dumping Ground).

3. That in view of the above provision, a total of 17.9084 Hectares i.e. 44.25 acres of land was made available to Municipal Corporation Ghaziabad in village Galand and village Pipalhaida located in district Hapur in the year of 2019 for setting up waste to energy plant (Dumping Ground) of Ghaziabad city in which a total of 4.509 Hectares i.e. 11.142 Acers of land was purchased by the Municipal Corporation through sale deed, the remaining 33.1080 Acers of land was made available to the Municipal Corporation through donation deed and sale deed with the help of Ghaziabad development authority.

4. That when the municipal Corporation Ghaziabad sent vehicles for dumping of garbage at this place, the local citizens of Galand and its surrounding areas strongly opposed the construction of a dumping ground. A boundary wall of the dumping ground located in the village Galand was constructed by Municipal Corporation Ghaziabad, However on 24.11.2021, Hundreds of people of village Galand demolished the 08 feet high and 180 meter longer boundary wall of the dumping ground, in connection with an FIR NO; 641/2021 under the IPC and Para 3 Prevention of Damage to Public Property Act and Section 7 Criminal Law (Amendment) against 150-200 unknown people and 34 people including the main person namely: Krishna pal was arrested.

5. It is submitted that the Additional Superintendent of police Hapur with the Additional District Magistrate of Hapur Jointly conducted on site inspection in village Galand and assessed the situation regarding for police force/PAC to maintain peace and order during the construction of boundary wall and submitted a Joint report to the higher Authority (DM AND SSP HAPUR) on 10.01.2023.

6. Therefore, in compliance of the government order then District Magistrate Ghaziabad has performed his duty and a total 44.25 acres of suitable land has been made available to the Municipal Corporation Ghaziabad in village Galand and village Pipalhaida of Hapur for setting

up waste to-energy plant (Dumping Ground) of Ghaziabad city. It is submitted that through the letter NO. 761/7-DLRC-2024 dated 28.06.2024, it has been communicated to the Municipal Commissioner to coordinate with the District Magistrate Hapur and SSP Hapur for the establishment of the Dumping Ground and to make the waste to energy plant functional because the land does not fall under the jurisdiction of the District Magistrate Ghaziabad. True copy of the letter dated 28.06.2024 by District Magistrate to Municipal Commissioner, Ghaziabad is hereby annexed as **ANNEXURE R1**

7. It is respectfully submitted that the Action Taken Report may be taken on record.

DISTRICT MAGISTRATE, GHAZIABAD
THROUGH COUNSEL

BHANWAR PAL SINGH JADON

DATE: 02.07.2024
PLACE: NEW DELHI

5

मा0 एन0जी0टी0 प्रकरण/महत्वपूर्ण प्रकरण

कार्यालय जिलाधिकारी, गाजियाबाद
पत्रांक: 761 /सात-डी0एल0आर0सी0-2024 दिनांक: 28/6/24

नगर आयुक्त,
नगर निगम,
गाजियाबाद।

विषयः- ग्राम गालन्द व ग्राम पिपलहैडा में कुल 17.9084 हे0 अर्थात 44.25 एकड भूमि पर वेस्ट-टू-एनर्जी प्लान्ट (डम्पिंग ग्राउण्ड) बनाये जाने के समबन्ध में।

उपरोक्त विषयक के सम्बन्ध प्रमुख सचिव महोदय नगर विकास विकास अनुभाग-5, उत्तर प्रदेश शासन, लखनऊ के शासनादेश संख्या 2221/नौ-5-18-352सा/2016 दिनांक 29.06.2018 का अवलोकन करने का कष्ट करें, जिसके बिन्दु संख्या 5(ii) (i) जिलाधिकारी की भूमिका एवं उत्तरदायित्व में उल्लेखित है कि जिलाधिकारी, राज्य नगर विकास विभाग के सचिव के साथ गहन समन्वय स्थापित करते हुए ठोस अपशिष्ट प्रबंधन नियम, 2016 के नियम 11 के उपनियम (एफ) के तहत ठोस अपशिष्ट प्रसंस्करण तथा निस्तारण इकाई सैनेटरी लैण्डफिल की स्थापना हेतु उपयुक्त भूमि उपलब्ध करायेंगे।

उक्त प्राविधान के दृष्टिगत हापुड में स्थित ग्राम गालन्द एवं ग्राम पिपलहैडा में नगर निगम गाजियाबाद को गाजियाबाद नगर के वेस्ट- टू-एनर्जी प्लान्ट (डम्पिंग ग्राउण्ड) लगाये जाने हेतु विगत वर्षों में कुल 17.9084 हे0 अर्थात 44.25 एकड भूमि उपलब्ध करायी गयी थी। जिसमें नगर निगम द्वारा विक्रय विलेख के माध्यम से कुल 4.509 हे0 अर्थात 11.142 एकड भूमि खरीदी गयी, अवशेष 33.1080 एकड भूमि नगर निगम को गाजियाबाद विकास प्राधिकरण के सहयोग से दान विलेख एवं विक्रय विलेख के माध्यम से उपलब्ध करायी गयी

नगर निगम गाजियाबाद द्वारा इस स्थान इस स्थान पर कूड़ा डालने के लिए गाड़ियों को भेजे जाने पर गालन्द एवं उसके आस-पास के स्थानीय नागरिकों द्वारा डम्पिंग ग्राउण्ड बनाये जाने का पुरजोर विरोध किया गया। दिनांक 24.11.2021 को नगर निगम गाजियाबाद द्वारा ग्राम गालन्द स्थित डम्पिंग ग्राउन्ड की चाहरदीवारी करायी जा रही थी, तभी ग्राम गालन्द के 150-200 व्यक्तियों द्वारा डम्पिंग ग्राउन्ड की 08 फिट ऊँची एवं 180 मीटर लम्बी चाहरदीवारी को गिरा दिया गया था, जिसके सम्बन्ध में थाना पिलखुवा पर मु०अ०सं०: 641/2021 धारा 147/ 145/149/323/504/506/427/332/353 भादवि एवं पारा 3 सार्वजनिक सम्पत्ति नुकसान निवारण अधिनियम व धारा 7 अपराधिक कानून (संशोधन) अधिनियम बनाम कृष्णपाल सहित 34 व्यक्ति नागजद एवं अन्य 150-200 अज्ञात पंजीकृत कराया गया था। उपरोक्त तथ्यों को दृष्टिगत रखते हुए अपर पुलिस अधीक्षक, हापुड़ के साथ अपर जिलाधिकारी, हापुड़ को संयुक्त रूप से ग्राम गालन्द में स्थलीय निरीक्षण कर चाहरदीवारी का निर्माण कराये जाने के दौरान शान्ति-व्यवस्था बनाये रखने हेतु पुलिस बल / पीएसी की आवश्यकता के संबंध में स्थिति का आंकलन कर संयुक्त रूप से आख्या उपलब्ध कराये जाने हेतु पुलिस अधीक्षक हापुड द्वारा जिलाधिकारी हापुड को पत्राचार भी किया जा चुका है।

अतः शासनादेश संख्या 2221/नौ-5-18-352सा/2016 दिनांक 29.06.2018 के बिन्दु संख्या 5(ii) (i) एवं ठोस अपशिष्ट प्रबंधन नियम, 2016 के नियम 11 के उपनियम (एफ) के अनुपालन में जिलाधिकारी गाजियाबाद द्वारा तत्समय ही हापुड के ग्राम गालन्द एवं ग्राम पिपलहैडा में नगर निगम गाजियाबाद को गाजियाबाद नगर के वेस्ट- टू-एनर्जी प्लान्ट (डम्पिंग ग्राउण्ड) लगाये जाने हेतु कुल 17.9084 हे0 अर्थात 44.25 एकड उपयुक्त भूमि उपलब्ध करायी जा चुकी है।

अतः यह पत्र आपको इस आशय से प्रेषित है कि ग्राम गालन्द व पिपलेहडा जनपद हापुड की उपलब्ध कराई जा चुकी भूमि पर वेस्ट-टू-एनर्जी प्लांट(डम्पिंग ग्राउण्ड) की स्थापना हेतु जिलाधिकारी हापुड से समन्वय स्थापित कर डम्पिंग ग्राउण्ड की स्थापित करना सुनिश्चित करें।

(इन्द्र विक्रम सिंह)
जिलाधिकारी,
गाजियाबाद।

प्रतिलिपिः- 1. प्रमुख सचिव, नगर विकास, उत्तर प्रदेश शासन लखनऊ को सूचनार्थ एवं आवश्यक कार्यवाही हेतु सादर प्रेषित।
2. जिलाधिकारी हापुड को आवश्यक कार्यवाही हेतु प्रेषित।

जिलाधिकारी,
गाजियाबाद।